

- (2) The Securities Laws (Amendment) Ordinance, 2014 (No.2 of 2014) promulgated by the President on the 28th March, 2014. [Placed in Library. See No. L.T. 10/16/14]
- (3) The Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 (No. 3 of 2014) promulgated by the President on the 28th May, 2014. and [Placed in Library. See No. L.T. 11/16/14]
- (4) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 (No. 4 of 2014) promulgated by the President on the 29th May, 2014. [Placed in Library. See No. L.T. 12/16/14]

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the Members that the Business Advisory Committee, in its meeting held on the 9th of June, 2014, has allotted twelve hours for discussion on the Motion of Thanks on the President's Address. The Committee also recommended that the House may sit up to 6.00 p.m. and beyond for the transaction of business.

RESIGNATION BY MEMBERS

MR. CHAIRMAN: I have also to inform Members that I had received letters from Shri Ishwar Singh and Prof. S.P. Singh Baghel, Members representing the States of Haryana and Uttar Pradesh respectively, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 4th of March and 12th of March, 2014 respectively.

I have also to inform Members that I had received letters from Shri Nandi Yellaiah and Shrinati T. Ratna Bai, Members representing the State of Andhra Pradesh, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 14th of March, 2014.

I have further to inform Members that I had received letters from Shri Shashi Bhusan Behera and Shri Rabinarayan Mohapatra, Members representing the State of Odisha, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 28th of May, 2014 and 30th of May, 2014, respectively.